

ITEM NO.26

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8862/2022

(Arising out of impugned final judgment and order dated 06-07-2022 in CR MBA No. 4365/2022 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

RIZWAN ZAHEER

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.139634/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.139629/2022-EXEMPTION FROM FILING O.T. and IA No.139630/2022-PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS)

Date : 30-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Ravindra Singh, Sr. Adv.
Mohd. Asad Khan, Adv.
Mr. Abdul Mabood Raza, Adv.
Mr. Anupam Choudhary, Adv.
Mr. Nachiketa Joshi, AOR

For Respondent(s) Dr. Menaka Guruswamy, Sr. Adv.
Mr. Fuzail Ahmad Ayyubi, AOR
Mr. Yash S. Vijay, Adv.
Mr. Utkarsh Pratap, Adv.
Mr. Ibad Mushtaq, Adv.
Ms. Akanksha Rai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

After some arguments, learned counsel for
the petitioner seeks to withdraw the petition and
rightly so.

The special leave petition is, accordingly,
dismissed as withdrawn.

Pending applications stand disposed of.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)